

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1120 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 05/09/2024 passed in W P No 20860 of 2024, on the file of the High Court.

**Between:**

Shaik Aziz, S/o. Late Karim, Aged about 52 years, Occ. Labour, R/o. 2-72 8-19, Vinayak Nagar Colony, Medipally, Medchal Malkajiri Dist.

...APPELLANT/PETITIONER

**AND**

1. The State of Telangana, rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Medchal Malkajiri District.
3. Revenue Divisional Officer, Keesara, Medchal Malkajiri District.
4. The Tahsildar, Medipally Mandal, Medchal Malkajiri District.
5. The Sub-Registrar, Narapally, Medchal-Malkajiri District.
6. Ashma Fatima, w/o. Late Shik Akbar, Aged about 55 years, Occ. Housewife, R/o. H. No. 3-167, Vivekananda Nagar, Near Govt School, Medipally V and M, Medchal Malkajiri Dist. 500 098.
7. S K Muradali, S/o. Late Shik Akbar, Aged about 20 years, Occ. Student, R/o. H. No. 3-167, Vivekananda Nagar, Near Govt School, Medipally V and M, Medchal Malkajiri Dist. 500 098.
8. Shaik Munni, W/o: Shaik Abdul Aziz, Aged about 52 years, Occ. Housewife, R/o. 1-96, Srinivas Nagar Colony, Medipally V and M, Medchal Malkajiri Dist. 500 098.
9. S K Saleem, S/o: S K Aziz, Aged about 35 years, Occ. Business, R/o. 1-96, Srinivas Nagar Colony, Medipally V and M, Medchal Malkajiri Dist. 500 098
10. Sana Siddiqua, D/o. M D Abdul Muqtadar Siddiqui, Aged about 29 years, Occ. Housewife, R/o. 19-3-670/1, Fathe Darwaza, Newton High School, Colony, Kumar Wadi, Charminar, Hyderabad - 500 002.

11. Shaik Haseena, W/o: Mohammad Riyaz, Aged about 35 years, Occ. Housewife, R/o. 1-96, Srinivas Nagar Colony, Medipally V and M, Medchal Malkajgiri Dist. 500 098
12. Shaik Parveen, W/o: Shaik Shanur, Aged about 40 years, Occ. Housewife, R/o. H. No. 3-167, Vivekananda Nagar, Medchal Malkajgiri Dist. 500 098.
13. Shaik Fareena, D/o: Shaik Abdul Aziz, Aged about 30 years, Occ. Housewife, R/o. 1-96, Srinivas Nagar Colony, Medipally V and M, Medchal Malkajgiri Dist. 500 098
14. Shahab Siddiqui, S/o: Abdul Muqtadir Siddiqui, Aged about 40 years, Occ. Pvt Employee, R/o. H. No. 19-3-670/1, Kumar Wadi, Fathe Darwaza, Charminar, Hyderabad - 500 065
15. Rizwana Siddiqui, W/o: Khaja Yaqeenuddin Majed, Aged about 39 years, Occ. Housewife, R/o. 19-3-670/1, Fathe Darwaza, Newton High School, Colony, Kumarwadi, Charminar, Hyderabad - 500 002.
16. Khader Ahmed Siddique, S/o Abdul Muqtadir Siddiqui, Aged about 47 years, Occ. Business, R/o. H. No. 20-7-680/2, Kumar Wadi, Fathe Darwaza, Charminar, Hyderabad - 500 065
17. Mahmmd Siddika, W/o: Mod Khaja Pasha, Aged about 51 years, Occ. Housewife, R/o. H. No. 11-19-162/1, Bhagathsingh Nagar, Saroor Nagar R.R Dist- 500 035
18. Sameena Siddika, W/o. Mohd Pasha Aged about 59 years, Occ. Housewife, R/o. H. No. 19-2-568, Fathe Darwaza, Bahadurpura, Hyderabad - 500 064.
19. Aelugu Sravanthi, W/o. Aelugu Lingaiah, Aged about 35 years, Occ. Housewife, R/o. H. No. 18-81-225, Dharani Colony, Medipally V and M, Medchal Malkajgiri Dist. 500 098.

...RESPONDENTS

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the allotment proceedings R C No. B/ 153/2022, dated 03-06-2023 of farmers share house plot Nos. 238 to 240 & 243 to 245 (1800 Sq. Yards) including directing the Respondents No.5, not to entertain any sort of registrations, creating 3rd party rights in respect of the above plots in Sy.No. 62 of Medipally Village and Mandal, pending disposal of the writ Appeal

**Counsel for the Appellant: SRI THADIKONDA KOTESHWARA PRASAD**  
**Counsel for the Respondent Nos.1 to 5: GP FOR REVENUE**  
**Counsel for the Respondent Nos.6 to 19: SRI SATYANARAYANA YADAV,**  
**LEARNED CONSEL REPRESENTS FOR M/S J. UMA MAHESWARA RAO**  
**The Court Delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL NO. 1120 OF 2024**

**JUDGMENT:** (Per the Hon'ble Sri Justice J.Sreenivas Rao)

This intra-court appeal is filed aggrieved by the orders dated 05.09.2024 passed by the learned Single Judge in W.P.No.20860 of 2024 dismissing the Writ Petition by directing the appellant to approach the Competent Civil Court on the ground that disputed questions of facts are involved.

2. Heard Mr.T.Koteshwara Prasad, learned counsel for the appellant, Mr.Muralidher Reddy Katram, learned Government Pleader appearing on behalf of respondent Nos.1 to 5 and Mr.Satyanarayana Yadav, learned counsel represents Mr.J.Uma Maheswara Rao, learned counsel appearing for respondent Nos.6 to 19.

3. Learned counsel for the appellant, after arguing the matter at length, seeks permission to withdraw the writ appeal with liberty to pursue his remedies before the competent Civil Court and further pursuant to the decree which is going to be passed by the competent Civil Court, the appellant may be granted liberty to approach the respondent authorities to make representation for cancellation of the certificate and issuance of proper allotment in respect of the subject property.

4. In view of the above said submission, the writ appeal is dismissed as withdrawn granting liberty as sought by learned counsel for the appellant. There shall be no order as to costs.

As a sequel, miscellaneous petitions, pending if any, shall stand closed.

//TRUE COPY//

**SD/-B. SATYAVATHI**  
**DEPUTY REGISTRAR**  
**SECTION OFFICER**

To,

1. One CC to Sri Thadikonda Koteswara Prasad, Advocate [OPUC]
2. One CC to M/s J. Uma Maheswara Rao, Advocate[OPUC]
3. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

TJ

LS

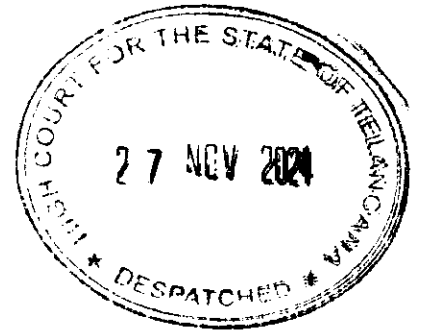


**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WA.No.1120 of 2024**



**DISMISSING THE WRIT APPEAL AS WITHDRAWN  
WITHOUT COSTS.**

②  
08/11/24  
lvs